[Mr. Deputy-Speaker]

given the notice. It does not mean you should immediately rise up and talk about it. Nothing will go on record.

Please resume your seat. You will be told whether you are allowed or not allowed. The moment you have given the notice, it does not mean that you should get up.

I will not allow it. I am very sorry. This is not the procedure in the House. I will not allow this kind of a thing. When you have given notice, it will definitely be attended to.

The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

The motion was adopted.

SHRI SHANTI BHUSHAN: Sir, I introduce the Bill.

STATEMENTS RE: ADVOCATES (AMENDMENT) ORDINANCE

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1977.

SHRI VAYALAR RAVI: Sir, just hear me for a minute.

MR. DEPUTY-SPEAKER: I am sorry. I will not give you permission. This is not the way. Please take your seat.

SHRI VAYALAR RAVI: Please hear me for a minute, Sir.

MR. DEPUTY-SPEAKER: Please take your seat. This is not the way.

I have heard about it. You have given notice under Rule 377. It is being considered. As soon as it is considered, you will be given either permission to raise or not to raise.

So, please take your seat now. Let the proceedings go on.

14.08 hrs.

BANKING SERVICE COMMISSION (REPEAL) BILL*

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to repeal the Banking Service Commission Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Banking Service Commission Act, 1975."

The motion was adopted.

SHRI H. M. PATEL: I introduce† the Bill.

STATEMENT RE: BANKING SERVICE COMMISSION (REPEAL) ORDINANCE

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Service Commission (Repeal) Ordinance, 1977.

14.09 hrs.

ENEMY PROPERTY (AMENDMENT) BILL*

*Published in Gazette of India Extraordinary, Part II, section 2, Dated 18-11-77

†Introduced with the recommendation of the President.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I beg to move for leave to introduce a Bill to amend the Energy property Act, 1986.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Enemy Property Act, 1968."

The motion was adopted.

SHRI MOHAN DHARIA. I introduce the Bill.

STATEMENT RE: ENEMY PROPERTY (AMENDMENT) ORDINANCE

वाणिज्य और नागरिक पूर्ति और सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण कुमार गोयल) : उपाध्यक्ष महोदय, मैं आपकी अनुमति से शत्रु-सम्पत्ति (संशोधन) अध्यादेश, 1977 द्वारा तुरन्त विधान बनाये जाने के कारण बताने वाला एक व्याख्यात्मक विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

14.13 hrs.

MATTER UNDER 377

NEWS COVERAGE BY AIR AND T.V. OF LOK SABHA PROCEEDINGS RE. LADY HARDINGE MEDICAL COLLEGE ETC.

श्री मनीराम बागड़ी (मथुरा) : उपाध्यक्ष महोदय, मैं अपनी बात कहूं, उससे पहले मैं एक एतराज आपके सामने रखूंगा। नियम 377 के अन्तर्गत जो बात कही जाये, वह जिस मंत्रालय से सम्बन्ध रखती हो, सम्बन्धित मंत्री यहां मौजूद न हों तो उसका कोई फायदा नहीं है। दो मंत्री रखे जाते हैं, एक बड़ा मंत्री और दूसरा राज्य मंत्री। लेकिन कोई भी मंत्री आकाशवाणी या दूरदर्शन से सम्बन्धित यहां पर नहीं है।

2451 LS—9.

मैं आपसे चाहूंगा कि आप आदेश दें कि सम्बन्धित मंत्री महोदय सदन में आयें और बात को सुनें। इस तरह से 377 का मतलब क्या होता है, न तो अडवाणी साहब हैं और न श्री जगवीर सिंह यहां मौजूद हैं।

MR.DEPUTY-SPEAKER. Yes, you go on to the subject. It is in order.

श्री मनी राम बागड़ी : क्या जायज है उनका गैर-हाजिर होना ?

उपाध्यक्ष महोदय : 377 के अन्तर्गत जो विषय आप उठा रहे हैं, उसके बाबत किसी मिनिस्टर का यहां पर उपस्थित रहना जरूरी नहीं है। अगर वह चाहें तो रह सकते है। आप अपना विषय कहिए।

श्री मनीराम बागड़ी : उपाध्यक्ष महोदय, दूरदर्शन और आकाशवाणी का रेडियो, असल में भारत के जो बिल्कुल दिल की बात है, उसको यह कवर नहीं करते है। मेरा 377 के अन्तर्गत जो उल्लेख है, वह यह है कि 14 तारीख को जागरूक जनता पक्ष ने एक लाख आदमियों की रैली की और उस रैली को स्वास्थ्य मंत्री श्री राजनारायण ने संबोधित किया। आकाशवाणी के मंत्री श्री जगवीर सिंह और दूसरे कितने ही वहां साथ-साथ थे, लेकिन दूरदर्शन और आकाशवाणी ने उसको छुआ नहीं। हालांकि उसमें कितने ही दूसरे राज्यों के मम्बर थे।

इसी तरीके से यहां पर मैंने लोक-सभा में जब स्वास्थ्य मंत्री श्री राजनारायण ने लेडी हार्डिंग अस्पताल बिल रखा, तब मैंने उसमें एक प्रस्ताव किया था कि लेडी हार्डिंग के बजाय श्रीमती सुचेता कृपालानी